

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No. 186 of 2020 (SZ)

Suo Motu Based on the News item in
The New Sunday Express Newspaper
Dated: 20.07.2020, "Ranipet Residents health
at risk due to Pollution; Chromium waste
killing agriculture in Ranipet Poses long-term health risks."

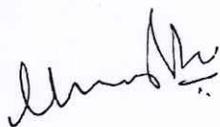
Vs

Union of India,
Rep. by its Secretary,
MoEF &CC
New Delhi- 110 003 & Others.

...Respondents

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**Filed by
Tmt. Shanmugavalli Sekar,
Advocate, Chennai.**

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI**

Original Application No. 186 of 2020

Tribunal on its own motion-SUO MOTU based on the
News item in The New Sunday Express Newspaper
Dated: 20.07.2020, "Ranipet Residents health at risk due to
Pollution; Chromium waste killing agriculture in Ranipet
Poses long-term health risks."

-VS-

Union of India
Rep. by its Secretary
Ministry of Environment, Forests
and Climate Change,
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi and Ors.

....Respondent(s)

**COMPLIANCE REPORT FILED ON BEHALF OF THE 8TH
RESPONDNET- TAMIL NADU POLLUTION CONTROL BOARD**

I, S. Rajan, S/o M.S.Subramanian, Hindu, aged about 59 years, having
Office at No.76, Mount Salai, Guindy, Chennai- 600032, do hereby solemnly
affirm and sincerely state as follows:

1. I am the Additional Chief Environmental Engineer, Tamil Nadu
Pollution Control Board, Chennai -600032 and filing this compliance report
on behalf of the 8th respondent, TNPCB and as such I am well acquainted
with the facts of the case from the records available in this office and
authorized to file this compliance report..

2. It is respectfully submitted that in order to comply the Order of the
Hon'ble National Green Tribunal, (SZ), Chennai dated 02.09.2022 in OA No.
186 of 2020 to implement the interim remedial measure are as follows:-

3. It is submitted that as per direction of the Hon'ble Tribunal, the
Government of Tamil Nadu has constituted a committee under the
Chairmanship of the Additional Chief Secretary to Government,
Environment, Climate Change & Forest Department for monitoring the
implementation of the remediation process to resolve the issue of chromium
contaminated site at Ranipet vide G.O.(Ms)No. 218 ECC&F Department

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17-11-23
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

dated 22.12.2022. The Copy of G.O.(Ms)No.218 dt.22.12.2022 is submitted herewith as **ANNEXURE- I**.

4. It is respectfully submitted that to carry out the interim remedial measures for capping, the TNPCB has awarded the work to the consultant M/s. Stratus Environmental Pvt Ltd, Chennai for the "Preparation of Technical and Tender document" vide Board's Letter dated 28.11.2022.

5. It is respectfully submitted that the Technical document submitted by the consultant on 17.04.2023 is finalized and accepted by TNPCB. Further the Consultant has submitted the structural design drawings vetted by the Anna University to the Board on 01.11.2023. It involves the following steps:

- (i) Capping the existing Hazardous Waste stockpile
- (ii) Capping of New Stockpile
- (iii) Construction of Drainage Network
- (iv) Construction of Collection Pond for Rainwater Collection &
- (v) Construction of New Boundary Wall.

6. It is respectfully submitted that the Tender document finalization are under progress, and once it is finalized the tender will be floated for awarding the interim remedial measure work. The estimated cost of the above work is Rs. 15 crores which will be met from the Environmental Compensation fund.

7. It is further submitted that, the TNPCB has approached the consultant M/s. Tamilnadu Water Investment Company Limited (TWICL), Chennai for Expression of Interest (EOI) for Bid Management and extending the Project Management Consultancy (PMC) services and to finalize the tender document furnished by the consultant M/s. Stratus Environmental Pvt Ltd, Chennai. M/s. Tamilnadu Water Investment Company Limited (TWICL), Chennai has submitted the proposal for Bid Management and Project Management Consultancy services to the Board for the above project.

8. It is submitted that the Board vide resolution No. 292-2-4 dated 10.10.2023, has resolved to approve to engage the consultant, M/s. Tamilnadu Water Investment Company Limited, Chennai for Bid Management and Project Management Consultancy services at a cost of Rs.1,22,30,000/- with following the due procedure laid under **Section 16 (J) of Tamil Nadu Transparency in Tenders Act 1998**

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TAMIL NADU POLLUTION CONTROL BOARD
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“Section 16 (J) of the Tamil Nadu Transparency in Tenders Act, 1998 as follows: of consultancy and financial services from the Tamil Nadu Water Investment Company Limited or the Tamil Nadu Infrastructure Fund Management Corporation Limited or the Tamil Nadu Urban Infrastructure Financial Services Limited with the prior approval of the Government: Provided that a committee, consisting of the Secretary to Government of the Department concerned, the Secretary to Government, Finance Department and the Managing Director or the Chief Executive Officer concerned, of Tamil Nadu Water Investment Company Limited or the Tamil Nadu Infrastructure Fund Management Corporation Limited or the Tamil Nadu Urban Infrastructure Financial Services Limited, as the case may be, shall determine the fee for the services to be procured;”

Tamilnadu Government Gazette Extraordinary No. 46 of 2017 was issued on 31.01.2018 in this regard.

The Board Proceeding No.46 vide Board Resolution No.285-2-2 dated 30.11.2021 already issued is superseded by the Board Proceeding No.102 dated 27.10.2023 for the implementation of interim remedial measures at an increased project cost from Rs.12 Crore to Rs.15 Crore in view of the inflation in the price of construction materials from the period of 2019. The cost of the project are to be met by TNPCB from the Environmental Compensation (EC) fund available in the Board. The Copy of Board Proceeding No.102 dated 27.10.2023 issued in this regard is submitted herewith as **ANNEXURE-I I**

9. It is submitted that further, a committee meeting is to be conducted under 16 (J) of Tamil Nadu Transparency in Tenders Act, 1998, to discuss the above said proposal. Once the above meeting is conducted, the process of floating tender will be started for further work.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

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17.11.23
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

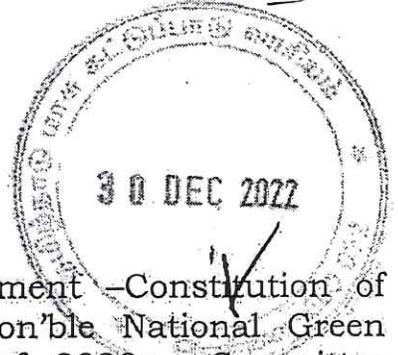
VERIFICATION

I, S. Rajan, S/o. M.S.Subramanian, working as Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32 do hereby submit that the contents of the above report are true to the best of my knowledge through records.


17.11.23
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.



Annexure - I



ABSTRACT

Environment, Climate Change and Forest Department - Constitution of Committee in compliance of the directions of Hon'ble National Green Tribunal (Southern Zone) Order in O.A.No.186 of 2020 - Committee constituted - Orders - Issued.

ENVIRONMENT, CLIMATE CHANGE AND FOREST (EC.2) DEPARTMENT

G.O.(Ms).No.218

Dated: 22.12.2022

சுபகிருது, மார்கழி - 7

திருவள்ளூர் ஆண்டு -2053

Read:

1. From the Hon'ble National Green Tribunal (Southern Zone) Order in O.A.No.186 of 2020, Dated 02.09.2022.
2. From the Tamil Nadu Pollution Control Board Letter No.T2/TNPCB/33718/VLR/2022, Dated 12.09.2022.

ORDER:

The Hon'ble National Green Tribunal (Southern Zone), Chennai, in the order first read above, among others, with regard to the matter of remediation of Chrome contaminated site of M/s. Tamil Nadu Chrome and Chemical Limited (TCCL) Ranipet, has given directions to constitute a committee for monitoring the implementation of action plan prepared for carrying out the remediation process suggested to resolve the issue of chromium contaminated site at Ranipet.

2. In the letter 2nd read above, the Chairperson, Tamil Nadu Pollution Control Board has sent proposal for constitution of the monitoring committee as per the directions of Hon'ble National Green Tribunal (Southern Zone), Chennai.

3. In order to comply with the orders of Hon'ble National Green Tribunal (Southern Zone) in O.A.No.186 of 2020, dated 02.09.2022, Government hereby constitute a Committee with the following Members, for monitoring the implementation of the action plan prepared for carrying out the remediation process suggested to resolve the issue of Chromium contaminated site at M/s. Tamil Nadu Chrome and Chemical Limited (TCCL) Ranipet:-

S.No.	Designation	Committee Member
1.	Additional Chief Secretary to Government, Environment, Climate Change and Forest Department	Chairperson

(p.t.o)

...2...

2.	Additional Chief Secretary to Government, Finance Department	Member
3.	Additional Chief Secretary to Government, Industries, Investment Promotion & Commerce Department	Member
4.	Chairperson, Tamil Nadu Pollution Control Board	Member
5.	Senior Officer from the Central Pollution Control Board (CPCB) as nominated by the CPCB either New Delhi or Regional Office, Chennai	Member

(BY ORDER OF THE GOVERNOR)

SUPRIYA SAHU
ADDITIONAL CHIEF SECRETARY TO GOVERNMENT

To:-

The Chairperson

Tamil Nadu Pollution Control Board, Chennai-32.

The Additional Chief Secretary to Government, Finance Department, Chennai-9.

The Additional Chief Secretary to Government, Industries, Investment Promotion & Commerce Department, Chennai-9.

✓ Concerned Senior Officer from the Central Pollution Control Board / Regional Officer, Chennai.

(Through The Chairperson, Tamil Nadu Pollution Control Board, Chennai-32)

Copy to:-

The Private Secretary to Chief Secretary to Government, Chennai-9

The Private Secretary to Additional Chief Secretary to Government, Environment, Climate Change & Forest Department, Chennai-9.

Stock File / Spare Copy.

//FORWARDED BY ORDER//

[Signature]
SECTION OFFICER

[Signature]



Amman - II

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சுற்றுச்சூழல்
அமைச்சு

TAMIL NADU POLLUTION CONTROL BOARD

TNPCB – PROPOSAL FOR ENGAGING THE CONSULTANT M/S. TAMILNADU WATER INVESTMENT COMPANY LIMITED, CHENNAI FOR BID MANAGEMENT AND PROJECT MANAGEMENT CONSULTANCY IN REGARD TO IMPLEMENT THE INTERIM REMEDIAL MEASURE AT THE CHROME CONTAMINATED SITE AT M/S. TAMILNADU CHROMATES AND CHEMICALS LIMITED, AT PLOT NO. 25, SIPCOT COMPLEX RANIPET AS PER THE HONBLE NGT(SZ) ORDER DATED IN OA. NO. 186/2020 – REGARDING.

BP No.102

Dated: 27.10.2023

Read: Board's Resolution No. 292-2-4 dated 16.10.2023

ORDER:-

M/s. Tamil Nadu Chromates and Chemicals Ltd (TCCL) at Plot No. 25, SIPCOT Complex, Ranipet, Walajah Taluk, Vellore District was established in the year 1975 by the Government and was operating as a joint venture until 1988, after which it came under private management and finally ceased production in 1995. During its operation, about 2.2 lakh tonnes of chromium bearing hazardous processed waste generated was dumped on land inside the premises upto a height of 3 to 5 meters in 2 hectares of open land at the backyard of the factory.

In order to remediate the contaminated site, the CPCB has awarded the contract to the agency M/s. ERM India Pvt. Ltd, Bangalore for the preparation of Detailed Project Report (DPR). Accordingly M/s.ERM India Pvt. Ltd, Bangalore has conducted detailed study and submitted Detailed Project Report (DPR) received through CPCB vide dt: 11.01.2019. M/s ERM India Ltd has suggested two options (i) Interim remedial measure – Capping over the existing dumpsite and also to provide garland storm water drain to divert the rain water at a cost of Rs.12 Crores and (ii) Full Scale remediation – Waste Stabilization and storing in secured landfill at onsite followed by ground water pumping & treatment for next 15 years at a cost of Rs. 556 crores (Rupees Five hundred and fifty six crores).

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpqb-chn@gov.in Web : tnpqb.gov.in

The Board vide Resolution No. 285-2-2 dated 30.11.2021 has approved the implementation of the 'Interim Remedial Measure' vide BP No.46 at the cost of Rs. 12 crores (Rupees Twelve Crores) and the expenditure shall be met initially from Environmental Compensation Fund available with TNPCB and simultaneously action shall be taken to recover the expenditure from the polluters.

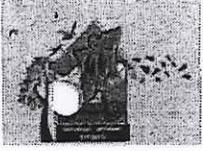
Further, the Hon'ble NGT (SZ) in this matter vide its order dated 02.09.2022 in OA No. 186 of 2020 has directed TNPCB to implement the interim remedial measure of capping to stop further contamination within a period of one year and also to start the work of permanent remediation within a further period of six months.

In this regard, Tamil Nadu Pollution Control Board has entrusted the work for preparation of technical document & tender document for implementing the Interim remedial measure to the consultant M/s. Stratus Environmental Pvt Ltd, Chennai.

An internal committee has been formed to scrutinize both tender and technical document. The Technical document and tender document prepared by the consultant M/s. Stratus Environmental Pvt Ltd, Chennai was placed before the committee and technical document has been finalized. As per the technical document, the following steps are to be involved in the interim remedial process as tabulated below:

Phase	Steps to be taken	Timeline (days)
Phase 1	Capping the existing Hazardous Waste stockpile	30
Phase 2	Capping of New Stockpile	60
Phase 3	Construction of Drainage Network	45
Phase 4	Construction of Collection Pond for Rainwater Collection	
Phase 5	Construction of New Boundary Wall	30

Further, as per the tender document submitted by the consultant M/s. Stratus Environmental Pvt Ltd, Chennai, the estimated cost for implementing the 'Interim Remedial Measure' is now raised to due to the inflation in the price of construction materials from the period of 2019.



TAMIL NADU POLLUTION CONTROL BOARD

Further, the TNPCB has approached the consultant M/s. Tamilnadu Water Investment Company Limited, Chennai for Expression of Interest (EOI) for Bid Management and extending the Project Management Consultancy (PMC) services and to finalize the tender document furnished by the consultant M/s. Stratus Environmental Pvt Ltd, Chennai. M/s. Tamilnadu Water Investment Company Limited, Chennai is a agency for doing Bid Management and Project Management Consultancy services for the projects and it is exempted as per section 16(J) of the Tamil Nadu Tender Transparency Act, 1998 vide Tamilnadu Government Gazette Extraordinary No. 46 of 2017, dt: 31.01.2018.

Further, M/s. Tamilnadu Water Investment Company Limited, Chennai has submitted proposal for Bid Management and Project Management Consultancy services to the Board for the above project at a total cost of Rs. 1,22,30,000 (excluding GST) (Rupees One Crore Twenty Two Lakhs and Thirty Thousand only).

The subject was placed before the Board Meeting held on 10.10.2023 for approval to engage the consultant M/s. Tamilnadu Water Investment Company Limited, Chennai for Bid Management and Project Management Consultancy services at a cost of Rs. 1,22,30,000/- and to ratify the B.P. No 46 vide Board Resolution No. 285-2-2 dated 30.11.2021 issued for the implementation of interim remedial measures at an estimated project cost of Rs.12 Crore to Rs.15 Crore in view of the inflation in the price of construction materials from the period of 2019 and these amounts are to be utilized by TNPCB from the Environmental Compensation (EC) fund available in the Board.

The Board vide resolution No. 292-2-4 dt: 10.10.2023, has resolved to approve to engage the consultant, M/s. Tamilnadu Water Investment Company Limited, Chennai for Bid Management and Project Management Consultancy services at a cost of Rs. 1,22,30,000/- (Rupees One Crore Twenty Two Lakhs and Thirty Thousand), as consultancy fees, with following the due procedure laid under Section 16J of Tamil Nadu Transparency in Tenders Act, 1998 vide

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Tamilnadu Government Gazette Extraordinary No. 46 of 2017, dt: 31.01.2018 and ratified the B.P. No 46 vide Board Resolution No. 285-2-2 dated 30.11.2021 issued for the implementation of interim remedial measures at an estimated project cost of Rs.12 Crore to Rs.15 Crore in view of the inflation in the price of construction materials from the period of 2019 and these amounts are to be utilized by TNPCB from the Environmental Compensation (EC) fund available in the Board.

For Chairperson

P.vedy
1.11.23

Copy to:-

1. BMS.
2. The PA, TNPCB.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

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Vs

Union of India,
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New Delhi- 110 003 & Others.

...Respondents

**COMPLIANCE REPORT FILED ON
BEHALF OF THE 8TH RESPONDENT-
TAMIL NADU POLLUTION CONTROL
BOARD**

**Advocate for Respondent:TNPCB
Tmt. Shanmugavalli Sekar,
Advocate, Chennai.**

Date:17.11.2023.

Date of hearing on:20.11.2023

